Protection of transgenders

2198. DR. K. KESHAVA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of States that have implemented protection for transgenders according to the guidelines set by the Government;
- (b) whether the Government has given incentive to the States to comply with the guidelines; and
- (c) whether there exists a deadline for compliance with the guidelines, if so, the date thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) An Expert Committee was constituted in the Ministry to make an in-depth study of the problems being faced by the Transgender Community and suggest suitable measures to ameliorate their problems. The Committee submitted its report on 27th January, 2014. The recommendations of the Expert Committee have been forwarded to all the State Governments/UT Administrations for taking appropriate action. Responses from sixteen States/UTs have so far been received in the Ministry.

On 15th April, 2014, the Hon'ble Supreme Court in *Writ* Petition (Civil) No. 400/2012 filed by National Legal Services Authority (NLSA) has delivered its judgment on the issues of Transgender Persons, directing the Central and State Governments to take various steps for the welfare of the transgender community and also to examine the recommendations of the Expert Committee based on the legal declaration made in the above said judgment and implement them within a time frame of six months i.e. up to 14.10.2014. However, the Ministry, in September, 2014 has filed a petition in Supreme Court seeking certain clarifications in the Judgement dated 15.04.2014 which inter-alia includes seeking extension of time limit for implementation of Expert Committee report. The matter is still *sub-judice*.

Dr. Ambedkar social integration scheme

- 2199. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the Ministry has received any proposal requesting for grant of incentives under Dr. Ambedkar Social Integration Scheme for this financial year from Jharkhand State, if so, the details thereof; and
- (b) the details of proposals considered for sanction of incentive and the number of proposals pending for approval, the reasons for delay in releasing those incentives?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. One proposal was received directly from Sh. Ashima Kumar Mandal and Ms. Sabita Singh at Kanash, PO & PS Dhalbhumgarh, District East Singhbhum, Jharkhand in Dr. Ambedkar Foundation on 12.10.2015. Since the proposal was not forwarded by the State Government as envisaged in the Scheme, the same had been returned to the applicant on 12.10.2015 for routing the same through the State Government.

(b) The incentive sanctioned to 19 proposal under the Scheme till date, are given in the Statement (See below).

At present no proposal of eligible couple is pending for approval under the Scheme, so delay in release of incentive does not arise.

Statement

Sanction of grant-in-aid under the Scheme of 'Dr. Ambedkar Scheme for Social

Integration through Inter-Caste Marriages'

Sl. No.	Name of the couple and address	Sanction Order date	Total amount Sanctioned (₹ in lakh)
1	2	3	4
1.	Shri Sandeep Kumar and Kumari Ranu, Haryana	22.01.2015	2.5
2.	Shri Prashant Kumar and Mrs. Sunita Kumari, Delhi	22.01.2015	2.5
3.	Mrs. Monica Ranga and Shri Sumit Kumar Sharma, Haryana	22.01.2015	2.5
4.	Shri Puneet Kumar and Smt. Manisha Raghav, New Delhi	31.03.2015	2.5
5.	Shri Nagarjuna Yaddlapalli and Smt. Chaitanya Arekuti Telengana	31.03.2015	2.5
6.	Smt. Kamlesh and Shri Sunny, New Delhi	31.03.2015	2.5
7.	Smt. G. Lalitha Kumari and Shri Solasa Sudhakar, Andhra Pradesh	16.04.2015	2.5
8.	Shri Renukuntla Sathish Kumar and Smt. Purushotham Swathi, Telangana	12.10.2015	2.5

1	2	3	4
9.	Shri Bellala Rohit and Smt. Jadi Sangeetha, Telangana	12.10.2015	2.5
10.	Shri Satish Goyar and Smt. Mumtaj, Rajasthan	07.07.2015	2.5
11.	Shri K. Reddi Kiran and Smt. A. Kiran Mai Andhra Pradesh	7.7.2015	2.5
12.	Sh. Samudrapu Ashok and Smt. Jhanshi Rani, Andhra Pradesh	22.9.2015	2.5
13.	Shri Bollavaram Thyagaraju and Smt. P. Reshma, Andhra Pradesh	07.7.2015	2.5
14.	Shri Ankirapalle Nagaprasad and Smt. P. Sireesha, Andhra Pradesh	07.07.2015	2.5
15.	Shri Bhabesh Das and Smt. Peauti Saha, West Bengal	17.9.2015	2.5
16.	Shri Parimal Sarkar and Smt. Purnima Saha, West Bengal	20.10.2015	2.5
17.	Shri K. Kamalhasan and Smt. B. Sushma, Telangana	20.10.2015	2.5
18.	Shri A. Ramulu and Smt. G. Renuka, Telangana	20.10.2015	2.5
19.	Shri Anand Saha and Smt. Eti Saha, West Bengal	17.9.2015	2.5

Employable training to blind persons

2200. SHRIMATI VIJILA SATHYANANTH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of Vocational Training Centres, Skill Development, ITIs available exclusively for Adult Blind Persons who can be employed;
- (b) whether after school education, Blind students find it very difficult to look for Government opportunities to employable training;
- (c) the details of centres available especially in Tamil Nadu for training and the skills taught therein; and